

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

18. C.P. (IB)587(MB)/2017

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **18.07.2018**

NAME OF THE PARTIES: Rama Subramanjan

v/s.

Sixth Dimension Projects Solutions Ltd.

SECTION 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

The Applicant counsel and the Respondent are present. The respondent filed the counter simply denying the contentions raised by the Applicant without being supported by any documental proof. Surprisingly even after the counter is filed, the Respondent had indicated to the court that they would settle the matter and short date may be given. Considering the manner in which the respondent is oscillating his stands from time to time, this bench expresses anguish but however in order to meet the ends of justice, an opportunity is given to the Respondent to amicably settle the issue with the applicant before the next date of hearing.

List this matter on 26.07.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)
/NP/

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)